

NOTIFICATIONS UNDER THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT, 1955

DR. B. GOPALA REDDI: Sir, I also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

(i) Notification G.S.R. No. 986, dated the 29th August, 1959, publishing an amendment in Government Notification G.S.R. No. 754, dated the 4th July, 1959.

(ii) Notification G.S.R. No. 1079, dated the 26th September, 1959, publishing further amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

[Placed in Library. See No. LT-1678/59 for (i) and (ii).]

AMENDMENTS IN THE CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (TOILET PRODUCTS) RULES, 1958

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1006, dated the 5th September, 1959, publishing certain amendments in the Customs and Central Excise Duties Drawback (Toilet Products) Rules, 1958. [Placed in Library. See No. LT-1680/59.]

AMENDMENTS IN THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES, 1959

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing cer-

tain amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—

(i) Notification G.S.R. No. 1061, dated the 19th September, 1959.

(ii) Notification G.S.R. No. 1095, dated the 3rd October, 1959.

(iii) Notification G.S.R. No. 1096, dated the 3rd October, 1959.

(iv) Notification G.S.R. No. 1097, dated the 3rd October, 1959.

[Placed in Library. See No. LT-1680/59 for (i) to (iv).]

(v) Notification G.S.R. No. 1138, dated the 17th October, 1959.

(vi) Notification G.S.R. No. 1139, dated the 17th October, 1959.

(vii) Notification G.S.R. No. 1217, dated the 7th November, 1959.

(viii) Notification G.S.R. No. 1219, dated the 7th November, 1959.

[Placed in Library. See No. LT-1701/59 for (v) to (viii).]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in Government Notification No. 296-Customs, dated the 6th December, 1958:—

(i) Notification G.S.R. No. 1036, dated the 12th September, 1959.

(ii) Notification G.S.R. No. 1037, dated the 12th September, 1959.

(iii) Notification G.S.R. No. 1099, dated the 3rd October, 1959.

[Placed in Library. See No. LT-1681/59 for (i) to (iii).]

AMENDMENTS IN THE CENTRAL EXCISE RULES, 1944

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under section 38

of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Central Excise Rules, 1944:—

(i) Notification G.S.R. No. 1082, dated the 26th September, 1959.

(ii) Notification G.S.R. No. 1100, dated the 3rd October, 1959.

[Placed in Library. See No. LT-1682/59 for (i) and (ii).]

NOTIFICATION UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1118, dated the 10th October, 1959, publishing an amendment in Government Notification G.S.R. No. 460, dated the 21st April, 1959. [Placed in Library. See No. LT-1682/59.]

ANNUAL REPORT OF THE BOARD OF DIRECTORS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA AND RELATED PAPERS

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948, a copy of the Eleventh Annual Report of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation for the year ended 30th June, 1959, together with a statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and Loss Account for that year. [Placed in Library. See No. LT-1699/59.]

HALF-YEARLY REPORT TOGETHER WITH THE RETURNS AND STATEMENTS OF THE REHABILITATION FINANCE ADMINISTRATION

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 18 of the Rehabilitation

Finance Administration Act, 1948, a copy of the Half-yearly Report together with the Returns and Statements of the Rehabilitation Finance Administration as at the close of business on 30th June, 1959. [Placed in Library. See No. LT-1702/59.]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

DR. B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in Government Notification No. 296-Customs, dated the 6th December, 1958:—

(i) Notification G.S.R. No. 1136, dated the 17th October, 1959.

(ii) Notification G.S.R. No. 1137, dated the 17th October, 1959.

(iii) Notification G.S.R. No. 1220, dated the 7th November, 1959.

(iv) Notification G.S.R. No. 1221, dated the 7th November, 1959.

[Placed in Library. See No. LT-1700/59 for (i) to (iv).]

MESSAGE FROM THE LOK SABHA THE INDIAN PENAL CODE (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Indian Penal Code (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the 24th November, 1959."

I lay the Bill on the Table

NOMINATION TO HINDI SHIKSHA SAMITI

MR. CHAIRMAN: I have to inform Members that I have nominated Shri Maithilisharan Gupta to be a member of the Hindi Shiksha Samiti.